

(b) Decline in level of ground water in some areas of Delhi is mainly due to excessive pumping and reduction in recharge of ground water because of increased urbanisation.

(c) Central Ground Water Board has initiated actions on the Centrally Sponsored Schemes "Studies in Artificial Recharge of Ground Water" which includes pilot operational project for Delhi also. The Board has also prepared and circulated a Manual to States including Delhi to serve as guidelines on artificial recharge of ground water.

Local Radio/TV Stations

3145. SHRIMATI VASUNDHARA RAJE : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the steps being taken by the Government for the promotion and upgradation of local radio and TV stations in the country;

(b) the specific steps taken in this regard in Rajasthan as on June 30, 1995; and

(c) the programmes prepared therefor for the remaining period of the current Plan?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) to (c) A number of schemes for upgradation of power of the existing transmitters and augmentation of existing studios facilities are presently under implementation at different places in the country. All India Radio does not have any scheme for upgradation of Local Radio Stations in Rajasthan. However, schemes of upgradation of Doordarshan transmitters at Barmer, Jaisalmer, Jodhpur, Lalsot and setting up of Programme Production Centre at Udaipur are presently under implementation. The Doordarshan transmitters at Ajmer, Anoopgarh, Bikaner and Nathdwara are envisaged to be upgraded to High Power transmitters subject to availability of infrastructure facilities and inter-se priorities.

Import of Seismic Equipment from France

3146. SHRI K. PRADHANI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Oil India Limited (OIL) has decided to import a seismic equipment from France;

(b) if so, the details thereof and the procedure adopted for producing the same;

(c) whether any technical expertise was set up to evaluate the cost and assess other aspects of the French equipment; and

(d) if so, the name of firm and its technical expertise?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH

KUMAR SHARMA) : (a) and (b) No, Sir. Although OIL has not invited any global tender for import of 3-D seismic equipment recently, they had earlier approved a service contract for 3-D seismic survey operations from a French company and the survey equipment has been in operation against the service contract. This equipment was purchased by OIL after completion of the seismic survey contract.

(c) and (d) OIL decided to appoint a valuer M/s. M. Choudhury & Associates of Delhi to inspect and value the equipment. The firm is on the IDBI panel and does work for other PSUs and private firms and has qualified personnel on its staff.

Utilisation of Water

3147. SHRI HARI KISHORE SINGH : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether any official level discussions were held with Nepal regarding utilisation of water of Bagmati, Kamalabalan, Kosi, Mahanta and other rivers; and

(b) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) Secretary level Meeting between India and Nepal was held at Kathmandu on 12th to 15th March, 1995 in which cooperation in Water Resources on the common rivers between the two countries was discussed.

(b) It was agreed to reactivate the discussions at technical, official and political levels.

[Translation]

Census Staff

3148. SHRI LAKSHMINARAIN MANI TRIPATHI : SHRI SANTOSH KUMAR GANGWAR :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Supreme Court has issued any verdict in February, 1995 regarding retrenched employees engaged in censor work;

(b) if so, the details thereof;

(c) whether the Government have formulated any scheme to reinduct census staff;

(d) if so, the details thereof; and

(e) the number of retrenched census staff re-employed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) Yes, Sir.

(b) The details are given in the Statement enclosed.

(c) The Supreme Court's verdict does not envisage any scheme to reinduct the retrenched census staff.

(d) and (e) Do not arise.

STATEMENT

In the judgement dated 24.2.1995 delivered by the Hon'ble Supreme Court of India in Civil Appeal Nos. 731-69 of 1994—Union of India and Others Versus Dinesh Kumar Sexana and Others, the Hon'ble Court have held that it is not possible to direct the framing of any scheme for the regularisation of the ex-consolidated salary census employees in the Census Department since there is not enough work of a permanent nature to keep these extra employees busy throughout. The Hon'ble Court was also of the view that such persons will not be directed to be absorbed in any other Department of the Government. The Apex Court directed that ends of justice would be met if the Directorate of census operations, Uttar Pradesh is directed to consider those Respondents who have worked temporarily in connection with 1981 and/or 1991 Census Operations who have been subsequently retrenched for appointments in any regular vacancies which may arise in Directorate of Census Operations and which can be filled by direct recruitment, if such employees are otherwise qualified and eligible for these posts. For this purpose, length of temporary service of such employees in the Directorate of Census Operations should be considered for relaxing age bar, if any, for such appointment. The Court also directed that suitable rules may be made and conditions laid down in this connection by the Appellants and the Appellants and/or the Staff Selection Commission may also consider to giving weightage to the previous service rendered by such employees in the Census Department and their past service record in the Census Department for the purpose of their selection to the regular post. The Hon'ble Supreme Court of India directed that the Union of India and the Directorate of Census Operations, Uttar Pradesh, may consider these retrenched employees for direct recruitment to regular posts in the Directorate of Census Operations, Uttar Pradesh in the manner stated above. The retrenched employees will, however, have a right to be considered only if they fulfil all other norms laid down in connection with the post in question under the recruitment rules and/ or any other Departmental regulations/circulars.

[English]

Deployment of CISF

3149. SHRI N. DENNIS : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the details of the industrial units in Tamil Nadu covered by the Central Industrial Security Force in the public and private sectors;

(b) the charges collected, per annum for providing

security force to these units during each of the last three years;

(c) the rate at which they are fixed;

(d) whether more units are proposed to be covered by the CISF; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) A list of industrial units under CISF cover in Tamil Nadu is enclosed as Statement.

(b) Rs. 804.31 lakhs, 755.03 lakhs and 975.65 lakhs was collected during 1992-93, 93-94 and 94-95 respectively from units located in Tamil Nadu for providing CISF security.

(c) The charges are collected on the basis of actuals.

(d) & (e) No, Sir. The CISF cover is provided to public sector units on the basis of requisition received from them.

STATEMENT

1. Madras Fertilizer Limited, Manali.
2. New Tuticorin Port Trust, Tuticorin.
3. Madras Port Trust, Madras.
4. Madras Dock Labour Board, Madras.
5. Madras Atomic Power Project, Kalpakkam.
6. Madras Refinery Limited, Madras.
7. Salem Steel Plant, Salem.
8. Liquid Propulsion Test Facility, Mahindergiri.
9. Oil & Natural Gas Commission, Madras.
10. Neyveli Lignite Corporation Limited, Neyveli.

Faulty Lines

3150. SHRI MOHAN RAWALE :
SHRI GEORGE FERNANDES :
SHRI R. SURENDER REDDY :
SHRI RAJNATH SONKAR SHASTRI :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether attention of the Government has been drawn to the news-item appearing in the 'Hindustan Times' captioned 'The man behind the faulty lines' dated July 23, 1995;

(b) if so, the details thereof;